

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-11-2023 AT 10.30 A.M. THROUGH PHYSICAL HEARING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/2019(CHE)2023 In IA/24/2023

PETITION NUMBER : CP(IB)/280/CHE/2018

**NAME OF THE PETITIONER : Government of Tamil Nadu Commercial
Taxes and Registration Dept,**

NAME OF THE RESPONDENT(S) : S Rajendran, (RP) M/s. Empee Distilleries

UNDER SECTION : Rule 11 of NCLT Rules 2016

ADV M.S. ELAMATHI for R1

MS

*Praveen, R
for Amirth Krishna Ravi
Counsel on
Record for R2*

[Signature]

*B. Vijay
Additional Government Pleader
Counsel for Petitioner
Rep by G. Dinesh Kumar.*

G. Dinesh Kumar

SD

ORDER

3. IA(IBC)/2019(CHE)2023 In IA/24/2023 IN CP(IB)/280/CHE/2018

Additional Government Pleader appears for the Applicant. Representing Counsel Ms.Elamathi appears for Respondent No.1. Representing Counsel Mr.Praveen appears for Respondent No.2.

Additional Government Pleader submits that copy of the application has been served on the Respondent and affidavit of service has been filed.

Ld. Counsel for the Respondent is directed to file reply/counter within **two weeks** from the date of this order. Rejoinder, if any, be filed within a **week** thereafter.

In this case, Hon'ble NCLAT passed an order dated 09.10.2023 stating that Adjudicating Authority shall pass a reasoned/speaking order on merits, in a fair, just and in a dispassionate manner, uninfluenced and untrammelled, with any of the observations made by this Tribunal in this Appeal.

List the application on **21.12.2023** for **physical hearing**.


RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

ss


JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)